

(b) Yes, Sir. The basic goal of medical education in India is to produce a basic doctor suited to the needs of the community. The curriculum of medical education has been reviewed and restructured recently by the Medical Council of India to be in accordance with this objective.

(c) and (d). The Medical Education Policy was recently examined by a Group under the Chairmanship of Dr. J. B. Srivastava, former Director General of Health Services. The Government is in the process of implementing the recommendations of this group and other steps are also being taken to make available health facilities to the largest segments of the population.

Review of Working of Contract Labour (Regulation and Abolition) Act, 1970

*283. SHRI P. K. KODIYAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have reviewed the working of the Contract Labour (Regulation and Abolition) Act, 1970, in the Central sphere; and

(b) if so, with what results?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). By and large effective enforcement of the Act in the Central sphere was undertaken only after the Supreme Court had upheld the validity of the provisions of the Act in 1974. A few amendments to the Act are being considered arising from certain deficiencies noticed in the implementation of the Act. The Central Contract Labour Advisory Board, which is a tripartite body periodically discusses the working of the Act.

Representations received from Compulsorily Retired Employees of P & T Department

2250. SHRI R. K. MHALGI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of employees in the Telephone, Telegraph and Postal De-

partments who have been asked to go on compulsory retirement during the period of emergency;

(b) whether Government has received a number of representations of ex-employees of departments stating that injustice has been done to them in asking them to go on compulsory retirement, if so, how many; and

(c) what action has Government taken in respect of the representations?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Cases of 56,673 employees were reviewed according to the provisions of relevant rules. 973 employees were ordered to retire prematurely.

(b) Out of the 973 employees, 572 employees have so far represented.

(c) After considering the representations on merits, orders have been issued in respect of 112 officials for reinstatement either in the original posts or in lower substantive posts at their own requests.

Committee on Calculation of Price Index

2251. SHRI PRASANNBHAI MEHTA:

SHRI K. MALLANNA:

SHRI R. V. SWAMINATHAN:

SHRI NIHAR LASKAR:

SHRI MUKHTIAR SINGH MALIK:

SHRI G. Y. KRISHNAN:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have decided to appoint a Committee to go into the question of calculation of price index;

(b) if so, what are the terms of references made to the Committee and who are its members; and

(c) when the Committee is likely to submit its report?